CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.2/2001 in O.A.No.560/99

Hon'ble Shri V.K.Majotra, Member(A) Hon'ble Shri Shaker Raju, Member(J)

New Delhi, this the 6th day of February, 2001

- 1. O.P.Ruhela s/o Late Shri Sundu Ram r/o 1/1961-A, Gali No.23 Modern Shahdara Delhi - 32.
- Dayabir Singh s/o Late Shri Harcharan Singh r/o G-12 Chankya Puri New Delhi - 21.
- 3. Kailash Tuteja w/o Desh Raj Tuteja r/o 67/8 R.K.Puram New Delhi - 22.
- 4. Kesho Ram s/o Shri Ram Chander r/o 59/4332 Regarpura Karol Bagh New Delhi.
- 5. Bhim Singh s/o Shri Lal Chand r/o V&P Dundahera, Gurgaon.
- 6. Jagat Singh s/o Late Shri Hari Chand r/o R-2/36 Mohan Garden New Delhi - 59.
- Bhusan Dutt s/o Late Shri Sham Singh r/o J-99, Sector-22, Noida.
- Rajbir Singh s/o Late Shri Ridku Ram r/o H.No.112, Village Tigipur Delhi - 35.
- 9. N.S.Abhikari s/o Shri Diwan Singh r/o H.No.5614 Gali No.115 B-Block Arora Farm, Sant Nagar Burari Delhi - 9.
- 10. Harinder Kaur s/o Shri Manjit Singh r/o A-125, Dayanand Col. Lajpat Nagar-IV New Delhi.

20)

11. S.R.Jyotshi
 s/o Shri A.L.Jyotishi
 r/o RX/B-37 Bindapur Ext. Uttam Ngr.
 New Delhi. ... Applicants

(By Shri Deepak Sharma, Advocate)

۷s.

- Shri Z. Hasan
 The Secretary
 Ministry of Water Resources
 Shram Shakti Bhawan
 Rafi Marg
 New Delhi.
- 2. Shri C.M.Vasudeva
 The Secretary
 Dept. of Expenditure
 Ministry of Finance
 North Block
 New Delhi.
- 3. Shri R.S.Prashad
 The Chairman
 Central Water Commission (CWC)
 Sewa Bhawan
 Sector-1, R.K.Puram
 New Delhi 110 066. ... Respondents

(By Shri S.Mohd. Arif, Advocate)

ORDER (Oral)

By Shri V.K.Majotra, Member(A):

Learned counsel for the respondents has filed reply affidavit on behalf of the respondents.

Learned counsel for the petitioners has produced before us a copy of the order dated 25th January, 2001, issued by the Central Water Commission, whereby the directions of this Tribunal contained in the order dated 17.5.2000 in OA No.560/99 have been complied with. Since the directions of the Tribunal have been complied with, nothing survives in the CP, the same is consigned to record. Notices issued to the respondents, under the Contempt of Courts Act, are discharged. No costs.

< Rum

(SHANKER RAJU) M(J)

(V.K.MAJOTRA)
M(A)

/rao/